Ordinance, 1979

[Shri Yogendra Makwana] Mr. Khurshed Alam Khan has asked me the strength of the police force. The Delhi police at present has 21,000 policemen and 978 vehicles at its disposal. New police stations are being opened and control room is being modernised.

SHRI KHURSHED ALAM KHAN: Out of 978 vehicles, how many are on the road?

SHRI YOGENDRA MAKWANA: That is to be verified So far as the police force is concerned, I can assure the hon. Member that if necessary, we will increase the police force and the number of vehicles also. As I said in the beginning, thig is a formal Bill to replace the Ordinance which was promulgated by President. With these words, I request that the Bill be passed.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The question is:

"That the Bill further to amend the Government of Union Territories Act, 1963, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Now we take up clause-by-clause consideration of the Bill:

Clauses 2 and 3 were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI YOGENDRA MAKWANA: Sir, I move:

"That the Bill be passed." *The question was proposed.*

श्री शिव सन्द्र झाः यह प्रत्वधान है कि लोक समाभी न रहे तब प्रेसिडेंन्ट सेंक्शन करते हैं फंड के लिए। इस में पेरा यह कहना है कि राज्य सभा का डिस्सोल्यूशन तो नहीं होता, ऐसी परिस्थिति में राज्य- सभा की बैठक क्यों नहीं बुलाई जाती। ग्राप जानते हैं कि पिछले छः महीनों से बड़ी मांगे चल रही थी ड्राफट को लेकर, दूसरी बातो को ले कर कि राज्य सभा की बैठक बुलाई जाय। ये जो पालिया मेंटरी मिनिस्टर हैं भीष्म बावू ईन्ही ने खुद राष्ट्रपि को लिखा था कि परिस्थित को मद्धेनजर रखते हुए चूकि लोक सभा नहीं हैं, डिस्पाल्ड हैं, इस लिए राज्य की बठक बुलाई जाय। इस लिए मेरा कहना है कि जब ग्राप इस तरह से कन्सोली डेटेड फंड से पैसा लेते हैं, लोक सभा डिस्साल्ड हैं, राज्य सभा है तो राज्य सभा की बैठक ग्राप वुलाले, उस पर एक-दो दिन की बंफ बहस करा लें, तब कन्सोली डेटेड फंड से पैसा लेते। यह मेरा कहना है।

THE VICE-CHAIRMAN (SHR1 R. R. MORARKA): The question is: "That the Bill be passed." *The motion was* adopted.

I. STUTUTORY RESOLUTION DIS-APPROVING THE CONTINGENCY FUND OF INDIA (AMENDMENT) ORDINANCE 1979 (NO. 11 OF 1979) n. THE CONTINGENCY FUND OF INDIA (AMENDMENT) BELL, 1930.

THE VICE-CHAIRMAN (SHRI R R. MORARKA): Now the Statutory Resolution.

श्री हरी शंकर भागड़ा (राजस्थान) : श्रीमन्, मैं निम्नलिखित संकल्प उपस्थित करता हुं :

> "यह सभा राष्ट्रपति द्वारा 22 अक्तूबर, 1979 को प्रख्या-पित भारत की आकस्मिकता निधि (संगोधन) अध्यादेण, 1979 (1979 का संख्या 11) का निरनुमोदन करती है।"

उप-सभाष्यक्ष महोदय, इस बिल के स्टेटमेंट ग्राफ ग्रावजेंग्ट्स में यह बताया गया है कि यह कन्टिजेंसी फंड खास तौर से Resolution re. Disapproving Contingency Fund of India (Amdt.) Ordinance, 1979

लिए ग्रीर ग्रकाल सहायता के चनाव खर्चे लिए खर्न उठाने की व्यवस्था की गयी थी। लेकिन यह नहीं बताया गया है कि इस में से कितना व्यय चनाव खर्चे में हुआ और कितना ब्यय रिलीफ के हामों में हुआ। मान्यवर, जहां तक अकाल का सवाल है, मैं आप के सामने यह रखना चाहंगा कि भारतवर्ष के 11 राज्य इस समय अकाल के चंगल में बुरी तरह से ग्रसित हैं ग्रीर 20 करोड़ लोग ग्रकाल की विभीषिका से प्रताडित हैं ग्रीर लगभग 13 करोड पश् इस अकाल के गाल में जाने के लिये तत्पर हैं। यदि इस बारे में राज्यानसार हम विचार करें तो पता चलेगा कि लगभग यह सारे 11 राज्य पूरी तरह से अकाल की समस्या में उलझे हए हैं। उड़ोसा अकेला राज्य ऐसा है जिस में लगभग 300 करोड़ हाये की फसल नष्ट हुई है ग्रीर वहां पर सहायता कार्य करने के लिये कम से कम 104 करोड़ रुपये की ब्रावश्यकता है। गुजरात में ब्रकाल ब्रौर बाढ दोनों ने अपना नग्न तांडव नत्य दिखाया था और अकेले मीरशे एक ऐसा स्थान है जिस को रिहैबिलिटेट करने के लिये करोड़ों रायों की आवश्यकता है। वैंसे अकाल के लिये कुल ग्रावश्यकता 235 करोड़ रुपये की है। हरियाणा का अकाल जो है उस के लिये कहते हैं कि वह इस शताब्द का सब से वस्टं अकाल है और हरियाणा को भी 165 हरोड हरयों की ग्रावश्यकता है। उत्तर प्रदेश में इस ग्रकाल से यद्ध करने के लिये 456 करोड रायों की आवश्यकता है। वेस्ट बंगाल भी इस अकाल की विभीषिका से अछुता नहीं है। जम्म और कश्मीर भी श्रकाल से प्रताड़ित है और लगभग 15 करोड़ रुपये की मांग उन्होंने की है और सब से अंत में चौर जो सब से ज्यादा वस्टं एफेक्टेड है वह है राजस्थान । माननीय मंत्री जी राजस्थान से ग्राये इए हैं। उपाध्यक्ष महोदय भी राजस्थान की हालत को जानते हैं। राज-स्थान के 33 हजार गांवों में से 31 रजार

गांव ग्रकाल के चंगल में हैं ग्रौर पश्चिमी राजस्थान का जो भाग ग्रधिकतर पशुपालन का धंधा करने में संलग्न है वहां पर हालत ग्रौर खराब है। लाखों की संख्या में वहां पशु मर रहे हैं। ग्रौर तो ग्रौर ममुख्य को जीने के लिये जो पीने का पानी चाहिए उस का भी राजस्थान में संपूर्णतया स्रभाव है। मान्यवर, इस संबंध में मैं राजस्थान की चार तहसीलों का उदाहरण ग्राप के सामने श्रांकडों सहित प्रस्तुत करना चाहता हं। नागौर जिले की चार तहसीलों में--नागौर, बनवना, जायल ग्रीर लाडन में 561 गांव हैं और उनमें केवल 15 गांव ऐसे हैं कि जहां परपीने का पानी उपलब्ध किया जा सकता है। 379 गांव ऐसे हैं कि जहां केवल नमकीन पानी है, सलाइन वाटर है और वाकी के जो गांव हैं 156, उनमें पानी या तो पीने के लिये पर्याप्त नहीं है या थोड़े से ही दिनों तक चलने वाला है और बाकी 15 गांव ऐसे हैं कि जहां पानी से मन्ष्य तो क्या पश भी मर जा सकते हैं। यह एक नमना मैं ने आप के सामने प्रस्तत किया है। तो राजस्थान में इस सहायता काय के लिये, अकाल सहायता कार्य के लिये वहां की सरकार ने कम से कम 220 करोड रुपये की मांग की है। 220 करोड़ रुपया उन को माज प्रकाल राहत कार्य के लिये चाहिए। सब से ज्यादा दुर्भाग्य की बात यह है कि फाइनेंस कमीणन ने कैंटिल फाडर और डिंकिंग बाटर को रिलीफ कायों में सम्मिलत नहीं किया है जब कि राजस्थान में इन्हीं को लेकर सब से बड़ी समस्या है। पश्चा के लिए फोडर उपलब्ध नहीं है श्रीर पीने का पानी भी उपलब्ध नहीं हो रहा है। खस तौर से वैंस्टर्न राजस्थान के तीन जिले--नागौर. बाढमेर ग्रीर जोधपर-एसे हैं कि जिनमें डि्किंग वाटर भी नहीं है। यदि वहां पर केंबल पीने का पानी भी देना चाहें तो वह केवल राजस्थान केनाल से लिफ्ट सिस्टम के द्वारा दिया जा सकता है और उस में करोड़ो

and Contingency
Fund of India (Amdt.)

Bill, 1980

[श्रोहरी शंकर भाभड़ा]

राजस्थान में व्यवस्था करने के लिए सौ करोड़ राजस्थान में व्यवस्था करने के लिए सौ करोड़ राये च हिए। इस विभीषिका में जब कि अजल को इतनो जवरदस्त विभीषिका थी उस पम जह जो प्राविजन किया गया इस अडिनेंच के माध्यम से उसमें यह स्पष्ट नहीं बत प्राज्ञ है कि डेढ़ सौ करोड़ रुपयों में से किता किया और कितना रुपया इलेक्शन में खर्व हुपा।

इर्जालए मान्यवर, मैं भ्रपने रेजलूशन को बस्तुत करता हूं भीर उसका समर्थन करते हुए सदस्यों से भ्रनुरोध करता हूं कि उसको पास करें। इतना कहकर मैं ग्रापको धन्यबाद देता हुं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to move:

"That the Bill further to amend the Contingency Fund of India Act, 1950, as passed by the Lok Sabha, be taken into consideration."

The Bill seeks to further amend the Contingency Fund of India Act, 1950 for raising the corpus of the Contingency Fund of India from Rs- 50 crores to Rs. 150 crores temporarily during the period beginning on 22nd October, 1979 and ending on 31st March, 1980 for meeting immediate and inescapable post-Budget commitments following the dissolution of the Sixth Lok Sabha.

In accordance with the rules framed under the Contingency Fund of India Act, advances from the 'Fund are made for the purpose of meeting tmforeseen expenditure including expenditure o_n a New Service not contemplated in the Annual Financial Statement, pending authorisation of

such expenditure by Parliament These advances are recouped to the Fund by obtaining Supplementary Grants or Appropriation in accordance with the provisions of article 115 of the Constitution.

In accordance with the usual practice, Ministry of Finance had prepared the first batch of Supplementary Demands for the current year in August, 1979, which could not, however, be presented in Parliament in view of the dissolution of the Lok Sabha.

The widespread drought in various parts of the country afterwards led to a situation in which the Centre had to provide large scale assistance to the affected States on an urgent basis to enable them to undertake relief operations. Additional allocation of foodgrains under 'Food for work' Scheme had to be made to States to enable them to cope up with the drought -situation. Expenditure on General Elections, for which no provision had been made in the Budget, had also to be met. For •meeting these and other post-Budget commitments, the corpus of the Contingency Fund (Rs. 50 crores) was found to be inadequate. The Contingency Fund of India Ordinance, 1979 (Amendment) accordingly promulgated by the President on the 22nd October 1979 for temporary enhancement of the corpus of the Fund to Rs. 150 crores, until 31st March, 1980.

The Bill seeks to replace the above Ordinance. Clause 2 of the Bill provides for the raising of the corpus of the Contingency Fund of India from Rs. 50 crores to Rs. 150 crores by transfer of an additional amount of Rs. 100 crores from the Consolidated Fund of India from 22nd October, 1979 to 31st March, 1980. The Bill thus involves, a withdrawal of Rs. 10» crores from the Consolidated Fund of India temporarily for the above period only. However, the actual

expenditure is limited to advances drawn from the Contingency Fund Advanceg amounting to Rs. 88.35 erores were sanctioned from the Fund before the current session of Parliament: comprising Rs. 61.93 erores for providing assistance to States affected by drought and for 'Food for Work' Scheme, Rs. 18 erores for 'on account' payments to States towards expenditure on General Elections, Rs. 4 erores to public sector enter~ prises and the balance for meeting other emergent items. Thus additional expenditure, against Rs. 100 erores transferred to the Contingency Fund Of India, amounted to Rs. 38.35 erores. A statement of supplementary de-tnands for recoupment of these advances to the Contingency Fund was laid on the Table of the House on 24th January 1980.

Sir, with these words I move. The questions

were proposed.

SHRJ SANKAR GHOSE (West Bengal): Sir, the Minister hag said that the amount in the Contingency Fund is to be increased meeting particularly for unforseen expenditure, and he has given the figure of about Rs. 61 erores that had to be given to the States for drought and food for work programme. The problem that -we are facing almost every year, of drought, floods, natural disasters, is a serious problem and it can only be solved on the basis of a clearcut and a definite programme. I want to know from the Minister if it is not a fact that unless we have a specific fund,' not the Contingency Fund which is there for election purposes, for drought and other purposes, unless We have a definite fund for meeting natural disasters, we will not be able to touch even the fringe of the problem? I want a clear and definite answer from the Minister. Has the Government applied its mind

to the question and has it decided to set up a fund for meeting natural disasters? An honourable friend has just now given details of the disasters, so I do not want to go into details or statistics. But the fact is now clear that when the Sixth Finance Commission made its recommendations, it was found from experience of drought, disasters, natural calamities in different States that the recommendations were quite insufficient to tackle the problem of such a magnitude. The Seventh Finance Commission had, to a certain extent, gone ahead of the Sixth Finance Commission and given some relief. But even that was very marginal and in this House we had brought this matter time and again. There was unanimity of opinion that even the recommendation of the Seventh Finance Commission was not adequate to deal with this problem. Therefore that the question of setting up a specific fund for meeting this J problem arising out of drought, floods and

other natural disasters comes up for consideration.

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I raise this question particularly because so far as I recollect, th« ruling party in its election manifesto also gave a promise and a pledge to the electorate that it would set up som« kind of a fund to meet these disasters. I would like to know from the Minister if the Government has applied its mind to this question or if the question of election manifesto has not troubled to the Government at all. Will the Government give a categorical assurance that the pledge that has been given by it to the people that some such fund would be set up with a sufficient amount of money to meet this disasters, will be fulfilled? I hope the Minister will not say that this will be referred to the Secretaries Committee or a sub-committee or another commission would be appointed to determine whether a fund should at all be set up to meet natural disasters.

[Shri Sankar Ghose]

Sir, the Minister has also said that a certain amount had to be spent on account of the food for work prog ramme. The Bill that has come is to validate an Ordinance. But the Bill has to be taken in the larger context of the Government's economic planning policy. Sir, if we meet the disasters that we are facing, then the other fund that I am talking of is necessary to give immediate relief. But that is again only treating the symptoms of the disease and not the disease itself. If we are to solve this problem, then we must have a comprehensive plan, with an employment programme and with a package of schemes so, that whenever there are natural disasters we can give work to the unemployed and thereby alleviate the people of their misery. Sir, I want to know from the Minister whether the Government has given a thought to this question. Otherwise, these Bills will be just ad hoc Bills, disjointed Bills, piecemeal Bills, which do not touch the real issues.

Sir, there have been some reports in the press which are rather disquieting. They say that there will be a kind of plan holiday. In some national newspapers they have carried the news that the Government is contemplating to have a plan holiday. Now if we have a plan holiday, then all the schemes and programmes, the employment schemes and other schemes and programmes, for meeting the natural disasters will come to a griding halt. I want to know from the Minister whether such reports are true.

In the current year, for the Plan programmes an alTotment of Rs. 12,600 crores was made, but I am told that there will be a shortfall of about Rs. 600 crores and so it will come to only Rs. 12,000 crores. The news that is given in certain national newspapers is that there will be a plan

holiday and the Annual Plan of 1980-81 will be frozen at the level of the current year, i.e. at the level of Rs. 12,000 crores.

and Contingency

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When the Sixth plan was last finalised raising the outlay to Rs. 71,000 crores, it was expected that every year the investment will increase at least by 16 per cent. Now the prices in the current year have risen by about 20 per cent. Therefore, if we have to maintain the level of investment in the context of a 20 per cent rise in prices and in the context of accelerating the plan expenditure by 16 per cent, so that the targeted amount of Rs. 71,000 crores of the Sixth Plan is really reached, then if there is a plan holiday or the allocation for the Annual Plan in 1980-81, i.e. next year, is frozen at the level of the current year, a_s has , been reported in certain papers, tnen the level of investment will be depressed by about 36 per cent. The physical targets will be less by about 36 per cent.

And if there is a shortfall in the Plan expenditure to that extent, then the Contingency Fund that we will require will be of enormous proportion. Then we will not be faced only with natural disasters like floods and droughts but we will also be faced with man-made disasters. I would like to ask the Minister to make a clear statement that these reports which have appeared in a section of the press that there will be a plan holiday and the amount of allocation for the next year will be frozen at the level of this year, are not correct, I am not wanting him to disclose the Budget secrets.

What I am submitting is that you cannot have development without a proper psychological infrastructure and that if a situation is created, and it is given out that there will be a plan holiday or the Plan will be scuttled or the level of expenditure will be frozen, then investment will «hrink

Resolution re. Disapproving Contingency' Fund oj India (Amdt.) Ordinance, 1&79

and a climate of despair will creep in while the psychological infrastructure which is so much essential for development purposes will be jeopardised.

Therefore, I will ask the Minister not to take this Contingency Bill in isolation. It is not on ad hoc measure. This contingency Bill amount ig raised from Rs. 50 crores to Rs. 150 crores because of natural disasters. Now to solve this problem of natural disasters, the short-term economic solution, I submit, is to have a national commission to meet natural disasters with a sufficient fund corpus for which an assurance, an electoral pledge, was given by the ruling Congress party. And, the long-term and the basic solution is to have a proper developmental effort and to have a scheme and packages of employment programme. Whenever these disasters occur, then, we can have these schemes and the money for these schemes.

Sir. I want to know from the Minister in this connection is this that if we are really tackling this problem, then the employment programmes that are in operation, the Foodfor-work programme, the Intensive Rural Development Programme, the revised Programme: Minimum Needs Antyodye Programme the **Employment** of different States, Guarantee Schemes will have to be maintained, supported and extended, and the Government will have to provide sufficient resources for these schemes. If this is not done, then, we shall aggravate the problem. Therefore, I want a clear statement from the Minister that this depressing news that has come out that there will be a Plan ioliday that the Plan will be frozen, that the next year's allotment wiH be the same, is not correct, that the Government is not thinking on these lines and that the Government will (SfereMgUhen expand all these and schemes oriented and employment programmes.

Also, Sir, the news has come out that exercises are going on about the next Budget and that in those exer-. cises the health programmes wiH be pruned, educational programme will be pruned and that the employment Oriented-programmes will be pruned. I am not asking the Minister to say that the allocation for these programmes in the next Budget would be Noo. But I want the Minister to say that this report and this kind of news that have come, are not correct. Once this kind of a situation is created in the country, this will have a great danger on the economic development of the country in the future.

Bill. 1980

SHRI GIAN CHAND TOTU (Himachal Pradesh): Sir, may I put one question to the former Planning Minister. Is the quantum of expenditure to be measured in terms of money, fiscal terms? The itragedy in *India is that because of planning, 80 per cent to 90 per cent of the expenditure is only towards establishment. All these .big figures of crores and thousands of crores of rupees do not help the common man at all. What is their quantum?

SHRI SANKAR GHOSE; I will answer that question. My learned friend has raised a very important question. If he had listened to my earlier speech, he would have seen that I had answered that question., I am not thinking of the Plan in financial terms or money terms. That is why I said that if you freeze the Plan to the level of the current year, when there is a 20 per cent price Use. the physical targets will toe reduced by 20 per cent. I was talking about the physical target_s being reduced by 20 per cent. I was not talking in financial terms. That is why I said that if Rs. 71,000 crores of expenditure is expected in the Sixth Plan in which every year there will be «» acceleration in the financial target of at least 16 per cent, then though the fiscal target would be enhanced

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but if there is price rise of 20 per cent, then the physical target is automatically pruned by 20 per cent. Therefore, I appreciate the question the hon. Member ha<j raised, and I very much had the anxiety in my mind which he has. I want a statement from the Minister her, that he would ensure that the physical targets are not pruned, that physical targets are expanded, that higher physical targets are reached, that the news that has come out that the Plan will be frozen, that there will be a Plan holiday, has no basis whatsoever.

The other aspect I would like the Minister to consider is that, Sir, we are in a difficult economic situation, an economic situation wherever we have the price rise, steep unemployment, half of our people living below the poverty line and a declining rate of exports, in such a situation all ova? endeavours in the political field should help to ensure stability and progress in the economic field. Sir, I do not know whether th* Fining Minister is a member of the Political Committee. I do not know whether the Finance Minister is consulted on the question of destabilisation of State Assemblies, I do not know whether the Finance Minister's views are taken into account on the question whether, if there is destabilisation of State Assemblies and if a situation of unrest and confrontation is created, whether that will be conducive to planned development, whether that will be conducive to economic progress, whether that will help ua to solve the problems that we are facing in the different sector.?, th» bottlenecks in these sectors of coal, power and transport. We do not have to increase the Contingency Fund if we really have planned development. Is the Finance Minister consulted on the economic consequences if the State Assemblies are established, if a situation of confrontation Is created, if there are fresh elections. Has any exercise been made in the Finance Ministry as

very greatly and only during the 'seventies' we could reduce the defence budget and bring it down to 20 percent of the total expenditure. Therefore, now it is nr-cessary, when . dealing with the Contingency Fund, for you to take a long-term view, a comprehensive view, to tackle these economic problems. There has to be international stability, you should defuse the international situation. Similarly, you should defuse the situation in our own country. And a policy of confrontation will not help in solving our economic problems. What we want at least what the people of this country want, i>3 stability.

and Contingency

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They want not only political stability but they want economic stability also. In fact, one cannot have political stability without economic stability. There can be no political stability, no Government can last, unleis the real problem of unemployment and poverty are solved. It will he in the interest of the economic Ministries to see that political conditions in the country are such that there is no confrontation and a situation of cooperation and consensus is created. That is the essential psychological infrastructure necessary for development.

Sir, I will ask the Minister here for I specific answer^ on my questions. First is the question of setting up a national commission for meeting disasters has the Government made up its mind on that question? Secondly, was this apart of the election manifesto of the ruling party? Thirdly, in spite of the pledge given to the people, is the Gov-

eminent still hesitating on che question of setting up such a commission? And if the Government has decided to set up such a commission, what is the corpus of the fund? It was mentioned in their election manifesto that a sufficient fund corpus it will be there. What is the corpus? This is on the natural disaster aspect.

The other aspect on which I want a clear answer from the Minister is that there should be no holiday to the Plan and the Plan expenditure for the next year would not be frozen at the level of the current year. Otherwise it would mean that the physical targets will be reduced by 20 per cent and the original growth targets will become less by 36 per cent.

Thirdly, I want to know from the Minister whether the Finance Minister will be consulted on the economic consequences of political destabilisation or the Finance Minister will be kept completely in the dark on the question of destabilisation. If by destabilisation an atmosphere of confrontation ie created, then the Finance Minister will present a Budget of greater deficit, the prices will rise further, the utilisation capacity will be less and there will be less surplus for development. Thank you.

SHRi LAKSHMATTA MAHAPATRO (Orissa): Sir, this is only a replacement of the Ordinance that was made when Parliament was not in session. Therefore, i cannot say that I do not support it, because it will mean a great complication. But I am not happy with such a thing as Contingency Fund the corpus of which should be enhanced from time to time. When the Contingency Fund of India Act was passed in the year 1950 it was felt that the country at that time was facing certain natural calamities and to get over those natural calamities or to be free from the miseries of those natural calamities it would need certain monies to be readily available just to meet such contingencies. Why I express my unhappiness is the way

things moving, these contingen are cies Uke drought, floods, etc. will con tinue to be occurring. And as vears rolled by, no serious attempt has been made to see that such contingencies do not occur. When I say that we have capacity of creating a situation the where there will be no such contin gencies, I am conscious of the fact that there are many countries in the world which have been able to make rivers of sorrow into rivers of prosperity; they have been able to make it. But here in this country everyday you will see sorrows increasing and contin gencies also increasing. At one natural calamities were listed as tingencies. Now, everyday you have manmade calamities added to the list. That is why you have poverty grow ing,, you have unemployment grow ing, you have many more types of miseries growing, and getting hold of the population. Therefore I am not with Government which happy a comes from time to time and says that the corpus of the fund should be in creased. I would have been happy if they had rested content with the corpus that was already there and had told us, in spite of the fact that you do not increase the corpus, we have been able to take such and such a measure in such and such a part of the which country was a chronically area which drought-affected was drought-prone and flood-prone and we have been able to prevent such natural disasters. When I say this I am concious of one thing more. Government will definitely say thai some steps have been taken to preven' floods. They will also say that som < steps have been taken to provide ir rigation facilities. But I know for; fact that not only are those steps mini mal, they are also inadequate. Wha have the big projects costing ove hundreds of crores of rupees intendei to be multipurpose projects.. vielded' What benefit have they yielded to vu What is the result? You wanted to hav about three lakh acres irrigated froi the Hirakud dam, but you could irri gate actually hardly a

lakh of acre

and contingency Fund of India (Amdt.)

Bill,, 1980

and Contingency

Ordinance, 1979

[Shri Lakshmana Mahapatro] Your survey was that but the result iia been this. You wanted to have a high level canal, you could not have it. You wanted to have navigation, you could not have it. You wanted to have hydro-electricity generate I by hydel projects. What you have achieved is much lower than you had estimated. How is it happening? What happened to t!u money that has been spent on these projects? Rupees forty-seven crores have swelled to rupees one hundred and forty crores. This is how you are spending. This is how you are preparing our project reports and spending on our activities to check floods and natural calamities. I do not want to cite instances which are many and which are known to everybody. When you were in the opposition you were armed with all of them. When you are the ruling party, I do not know whether you are capable of forgetting them. In this country of ours, we have not taken sufficient step_a to prevent contingencies of this type. I told you of man-made contingencies. While bringing forward this Bill I do not know whether you had in view these man-made contingencies also as a ground for raising the fund three-fold. They should take note of these man-made contingencies also. In the State of Orissa, we are in the grip of a serious drought situation of which I mentioned Terv many times earlier. People are leaving their hearth and homes in search of shelter. Some people hav-iag a few acres of land do not know how to live there. Rice production has gone down in Orissa which is normally a surplus State. People are running helter-skelter with begging bowls. This is sufficient to give an indication as to how best we have been able to attend to natural calamities and to contingencies. Every year we en-eounter drought situation and devastating floods which take a huge toll of fife and wash away very good fertile oil with good crop on it. This has been our lot for the last thirty years 0f our independence.

These conditions have been allowed to stay on and I do not know whether it had hurt the sentiments of anybody when I said the other day that we politicians, out of selfish motives, have kept these contingencies alives and we want to perpetuate these conditions and therefore, there is no serious attention given to these problems. Is it not true that in the States where serious droughts have occurred last year, the money that was given was ill spent and it was not properly utilised? Is it not true that on other occasions when money was provided to help the flood-affected people it was mis-utilised for political gains? It is very much within my knowledge that there are politicians who are anxious for some drought or flood to come so that they can make a name. Then there will be a big tussle as to the share of the money they should get from the amount allotted for the relief of the people. This is how we view things. Therefore, our efforts to have permanent measures to do away with these natural calamities have been so far halting. We are not happy with the rise in the quantum of money in the Contingency Fund. But we will be really happy if the money is kept at a constant level and the number of contingencies minimised and provide for permanent steps to do away with contingencies such as flood and drought, not to speak of cyclones because they come without our knowledge. Even that can be known in advance if we have sufficient observatories. That also we have not been doing properly. Therefore, my only critism about thi3 matter is that let us be honest and sincere to do away with these conti-gencies, so that we do not come up before Parliament every time with the President's Ordinance or a Bill for discussing rise in the quantum. That is all I want to say.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Mr. Shahbuddir

Ordinance. 1979

SHRI SYED SHAHBUDDIN
(Bihar): Mr. Vice-Chairman, may I request you to...

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): You will have to go to your seat and speak from there, please.

AN HON. MEMBER: He may be permitted to speak through the mike... {Interruptions}

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): If you can speak from your seat, it i_s better. If there is any handicap, you can come and speak from here.

SHRI SYED SHAHBUDDIN; Mr. Vice-Chairman, Sir, it is not that I intend tp usurp the role of the Leader of the Opposition, a very distinguished parliamentarian like Mr. Advani, although the Treasury Benches will welcome that because they will take advantage of my inexperience.

Mr. Vice-Chairman, Sir, I rise to support the plea made by my learned friend Shri Sankar Ghose, about the need for the National Disaster Fund. I would not repeat the arguments Ihat have been made. But I would like to state,. Mr. Vice-Chairman, that in a country of our geographic and climatic dimensions, it is natural, almost to the point of statistical certainty, that some part of India will be visited by a calamity every year or some disaster will touch the land. And we know that when disasters of great dimensions such as floods, cyclone3 or earthquakes strike us or strike the countryside or strike our people, it is beyond the capacity of any State Government to deal with the human problems that flow from it. We know, as a matter of fact,, that during the three decades of our independence, time and again the Central Government had to come to the rencue of State Governments and play a leading role in alleviating the distress of the people. It is for this reason, Mr. Chairman, that it would be most appropriate and, in the Jong run, very beneficial for the coun-

try to have a National Disaster Fund and, If I am permitted to elaborate a little, perhaps an adequate disaster warning system should be a part of that national relief machinery, through experience gained over a pe riod of time, should have adequate contingency planning to meet the disasters as and when they come. Through experience we shall not only have greater wisdom and greater ma turity in establishing set patterns for relief that has to be provided to the people who are affected. Some sort relief code can be evolved, but more that, Mr. Vice-Chairman, would have the political maturity in such circumstances the tempta that a political party might have either being in power in the State or in power at the Central level fc) play politics with human misery or to traffic in calamities—that would be minated, because there would be a set pattern to deal with disasters in part of the country, irrespective anv of the political composition of Government in power at the State the Central level. Through level or at experience, Mr. Vice-Chairman, would also gain greater understand ing and a greater sense of responsi bility in how to deal with situations of conflict which might arise if two political parties were in power either at the regional level or at the Central level. I also feel that if a nation-); disaster leiief machinery is there, it will be able to co-ordinate the role to be played by the various State agencies which come into action immediately after the disaster and which, to my mind, play a definite role in alleviating the sufferings, for example. Railways or the Food Corporation of India All these organisations would immediately get into motion without waiting for instructions and without being called upon to play a role. The moment a national disaster is declared,, they would

and Contingency

Fund of India (Amdt.)

Bill. 1980

Sir, I would like to draw your kind attention and the attention of the hon..

know what to do.

[Shri Syed Shahbuddin] Minister to the possibility that by developing our own national disaster relief organisation, we would be in a position to develop better linkage with the international relief organisations. I know that in the United Nations Organisation, they have been talking about coordinating the activities of the various specialised agencies of the United Nations in meeting a situation of disaster. Time and again, we have accepted aid and assistance offered by the international organisations, sometimes in a haphazard manner not knowing how best to utilise that help. If there is a definite machinery in the Government of India which is equipped to deal with these international bodies, perhaos we would be in a better position to take advantage of whatever assistance we can get from international resources.

Finally since I hail from Bihar, I would lik[^] to submit to the hon. Minister that we have suffered very badly because of the drought situation which prevails even now. Although we have some hope in the coming harvest of rabi crop, we are still not out of the woods. I hope that the Central Government would take into account the legitimate needs of the people of Bihar in utilising this additional Contingency Fund that we are on the point of voting for them.

Sir, with these words, I would like to support the Bill and also make very practical suggestion made that there should be a separate National Disaster Fund with a National Disaster Relief Machinery to utilise that Fund.

श्री जगन्नाथ पहाड़िया : उप समाध्यक्ष जी, माननीय सदस्यों ने जो बातें यहां पर रखीं उन में से बहुत सी इस की प्रिधि में ब्रातीं नहीं इसलिये कि इसका परपन बहत निमिटेड है। जो एक ग्राडिनेंस राष्ट्रपति जी ने अक्तूबर 1979 में जारी किया था और इस रकम को जिस के द्वारा 50 करोड के

स्थान पर 150 करोड रुपये किया गया था उस का समय 31 मार्च 1980 तक का है और भारत सरकार का कोई इराहा नहीं है कि इस के आगे इस को बढाया जाय । इस लिये माननीय सदस्य श्री महापाव जी ने जो कहा कि हम को इस से बहुत खणी नहीं, मैं स्वयं उससे सहमत हं क्योंकि सरकार न तो इस का समय बढ़ा रही है और न इस की रकम बढ़ा रही है जो पिछली सरकार ने प्रमलगेट किया था. केंबल उस को बिल का रूप दे कर ऐक्ट बनाने के लिये यह सरकार सामने ग्रायी है। श्री भाभड़ा जी, जो राजस्थान से साते हैं उन को राजस्थान की ज्यादा जानकारी होगी। उन्होंने बहुत सी बातें सदन के सामने रखीं। में खुद मानता हूं कि राजस्थान के ग्रंदरही नहीं, देश के अंदर अन्य कई प्रांत ऐसे हैं कि जहां पर ग्रकाल ग्रौर बाढ़ की भयंकरता से वहां के रहने वाले इंसान परेणानी में पड जाते हैं और इसी लिये ग्राज से नहीं बहुत पहले से सरकार की यह कोशिश रही है कि इस प्रकार के दुर्माग्य जब जब देश के सामने आ जाय तो सरकार उन का सामना कर सके, इसी लिये आप को मालूम हैं कि योजना कमीशन ने श्राज से नहीं बहुत पहले से कई योजनाये इस सिलसिले में तैयार की और उन को कार्यान्वित करने की कोशिश की । इस संबंध में एक बात जो कहीं गयी माननीय श्री घोष के द्वारा वह है एक स्पेसिफिक फंड को बनाने की । बाढ ग्रौर ग्रकाल की भंयकरताओं का सामना करने के

5 P.M. लिए इस तरह का फंड बने, इस बात पर विचार छउवें और सातवें फाइनेंस कमीशन ने किया था। लेकिन वह इस नतीज़े पर पहुंचे कि इसके लिए ग्रलग से फंड बनाने की ब्रावश्यकता नहीं है क्योंकि उसके लिए भारत सरकार के पास एक सेट ग्राफ रूल्स है। जब जब ऐसी आवश्यकता होती है तभी भारत सरकार राज्य सरकारों को उसके सहायता देती है।

drmi & AiNrvAit {jctiut>n: bir, i aimed the Minister a question. Wow the

honoured.

Minister is saying that there are so many Commissions who have said that •uch a fund should not be created. Practically,, all sections/of the House wanted the creation of a fund. I also «sked the Minister whether in the election manifesto of the ruling party, a promise was given that a fund will be created. I do not understand what the Minister is saying. Is it that the pledge given by them will not be honoured?

SHRI JAGANNATH PAHADIA: You have asked about the creation of a specific fund for meeting the national disasters. About that, 1 have said that the Sixth and the Seventh Finance Commissions considered this point very deeply and thoroughly and they examined so many witnesses also, end they came to the conclusion that there wag no need to create such a fond.

SHRI SANKAR GHOSE: The election manifesto of your party mentioned it.

SHRi JAGANNATH PAHADIA: I *eon* coming to that point. Let me h*Te my say.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): He is replying as a Minister and not as a partyman.

SHRI SANKAR GHOSE; So, he is dissociating himself from the election manifesto. (Interruptions)

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): The Leader of the House wants to imply that the election manifesto does not apply to the Minister and that it applies only to the Members. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order please.

SHRI PRANAB MUKHERJEE: I am not reflecting on that. I am just sharing the information with you.

SHRI SANKAR GHOSE: Sir, the Leader of the House is supporting the Minister who is saving that the election pledge is not to be

and Contingency

Fund of India (Amdt.)

Bill, 1980

SHRI JAGANNATH PAHADIA; I have not touched that point. Your first point wasw>out a specific fund to meet the calamities. (Interruptions) I have referred to the Sixth and the Seventh Finance Commissions. Both the Commissions considered the point very thoroughly and they came to the conclusion that it was not necessary to create a separate or a specific fund to meet these natural calamities. But at the same time, they have increased the amounts of Margin money for the States which was of the order of Rs. 50.71 crores to Rs. 100 crores", so that the State Governments are in a position to provide relief and only when larger funds are required by the State Governments they come forward to the Centre for such a relief. The second point which the hon. Member .

SHRI SANKAR GHOSE; Sir, he has not answered my point. Is the Minister saying that the pledge given in the election manifesto that such a fund will be set up will not be honoured?

SHRI JAGANNATH PAHADIA: I am coming to that point.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA) He is coming to that point.

SHRI JAGANNATH PAHADIA: Sir, his second point is that a National Commission to study and recommend about these natural disasters should be set up. No doubt, the Congress (IT has mentioned this point in its election manifesto. We have not given it up. The Government is considering this point. It will take some time for us. We have just taken over from you. Please wait. The Government will eertainly consider this point:' (rnter-t ruptions) Sir, his third point was

[Shri Jagannath Pahadia]

whether the Government is contemplating the Plan Holiday. •

SHRI PRANAB MUKHERJEE: I simply request the Minister to go through the nothing of the former Planning Minister.

SHRI JAGANNATH PAHADIA: Sir, there is no such point under the consideration of the Government. The 'Congress (I) thinks that it is necessary lor the country to have the planning, short-term as well as long-term planning. Therefore. there is no question of contemplating any Plan Holiday. And at the same time, may I also mention that what the previous Government has done—that was the rolling plan—they are coming back to our original plan? That is, short-term and longterm planning.

SHRIMAT1 PURABI MUKHOPA-DHYAY (West Bengal): Are you making a policy statement that there will be no Plan Holiday?

SHRI JAGANNATH PAHADIA: "When I speak, I speak on behalf of the Government.

PURABI MUKHOPA-**SHRIMATI** DHYAY: That is good.

SHRI PRANAB MUKHERJEE; The hon. lady Member knows it very well.

SHRI JAGANNATH PAHADIA: Sir, his fourth point was whether the Finance Commission has been consulted on the destabilisation of the State Assemblies or not?

SANKAR GHOSE; Minister, not the Finance Commission. I asked whether the economic implications of destabilisation have been considered by the Finance Minister.

JAGANNATH PAHADIA: Everything is considered by the Cabinet. (Interruptions).

SHRI LAKSHMANA MAHAPAT-RO: Sir, political destabilisation is a man-made

contingency. Is it provided for?

and Contingency

Fund of India (Ajndt.)

Bill. 1980

SHRI JAGANNATH PAHADIA: Hon. Members know it very well that it is not the Congress Party but the Members of the opposition parties that created instability in this country and they started the process of destabilisation. We are very much politically and economically stable in this country. And, I can assure you on behalf of the Government that the Government will try its best that the country's stability not only economically and politically is continued but at the same time the world knows it very well that under the leadership of Shrimati Indira Gandhi this country has shown to the world that democracy is deeprooted in this country and the question of instability is only a point of discussion for them. (Interruptions).

SHRI SUNDER SINGH BHANDARI: Any commitment for the future?

SHRI SHY AM LAL YADAV (Uttar Pradesh): All commitment for the future.

SHRI JAGANNATH PAHADIA: Sir, a point has been raised regarding voluntary help from international agencies. We deal with these matters whenever the necessity arises.-The Government of India allows such voluntary help from international agencies but there are set rules. If the lion. Member feels that there should be some amendment, he can write to me and we can examine it. I think other than these points no points have been raised. Therefore, I request that this Bill may be taken into consideration.

THE VICE-CHAIRMAN (SHRI R, R. MORARKA): I shall first put the Resolution to vote. The question is: ...

approving Contingency Fund of India (Amdt.) Ordinance, 1979

DR. RAM KRIPAL SINHA (Bihar): Sir, you have not asked the Mover of the Resolution whether he wants to withdraw.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); He is not here. I shall now put the Resolution to vote. The question is.-

"That this House disapproves the Contingency Fund of India (Amendment) Ordinance, 1979 (No. 11 of 1979) promulgated by the President on the 22nd October, 1979."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I shall now put the motion of the hon. Minister to the vote of the House. The question is:

"That the Contingency Fund of India Act, 1950, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA). We shall now take up clause by clause consideration of the Bill. We will take up clause 2. There is one amendment by Shri Shiva Chandra Jha.

The motion was adopted.

Clause 2—Amendment of Section 2.

श्री शिव जन्द्र शा (बिहार): मैं प्रस्ताव करता है कि:

"राज्य सभा लोक सभा से सिफारिश करती है कि भारत की ब्राकस्मिकता निधि (मंजोधन) विधेयक, 1980 में. जिस रूप में वह लोक सभा द्वारा पारित किया गया है, निम्नलिखित संशोधन किया जाये, धर्यात्:---

ष्ट्र 1 पर, पंक्ति 11 और 12 में, 'एक भरव पचास करोड़ ^इपये''

गव्दां के स्थान पर "एक अरब चालीस करोड रुपये" शब्द प्रतिस्थापित किये जायें।''

उपसभ ध्यक्ष महोदय, कण्टीजेंसी फण्ड विधेयक में पहले 50 करोड़ की राशि का प्रावधान था स्रव डेड करोड की राणि की बात है। हम इसको अप्रूव कर सकते हैं लेकिन कुछ बातें इस बारे में कहना चाहता हं वह यह है कि 150 की जगह 140 करें.ड की रूपि रूपी जाए। यह केवल इसलिये है कि ड्राट के नाम पर जो रिलीफ देते हैं या मदद देने के लिए खर्च करते हैं, इलेक्शन में खर्चा करते है उसमें मिसमेनेजमेंट होता है। जहां तक खर्चे की बात है रिलीफ के लिये, इाट के लिये, बाढ़ के लिये और दूसरी नेचरल केलेमिटी के लिये हमें जरूर खर्चा करना चाहिए लेकिन सरकार यह बताये कि जो वितरण हुआ है रिलीफ के काम में, ड़ाट के काम में या दूसरे कामों में उसमें मिसमैनेजमेंट में कितना पैसा खर्च हस्रा है। चुन वों में भी किसना मिसमैनेजमेंट हुन्ना है और कितना बेमत-लब का पैसा खर्च हुआ है, इस पर भी विचार करने की जरूरत है। इस बात की सम्भावना है कि चुनावों पर 10 करोड रुपयों से भी ज्यादा पैसे खर्च हुए हैं। इसलिए मेरा संशोधन है कि आप इसको 150 करोड़ का न रख कर 140 करोड़ का कीजिये।

भ्रब द्सरा सवाल यह भ्राता है श्रीर यहां पर यह बात कही गई कि आप हमारे देश में जो डिसास्टर्स छाते है उनके सम्बन्ध में विचार करने के लिए एक कमीणन बनावे । हमारे देश में नैचरल क्लेमिटीज भी होती है और दसरे विकसित देशों में भी इसी प्रकार की विपत्तियां आती हैं। आप जानते हैं कि ग्रमेरिका जैसे विकसित देश में भी

[बिं शिव चन्द्र झा]

बाढ आती है। लेकिन उसकी विभीषिका जिल्ली भयंकर हमारे देश में होती है उतनी उन देशों में नहीं होती है। इसका मख्य कारण यह है कि हमारा देश इस प्रकार की विभीषिकाओं के लिए तैयार नहीं रहता है। भ्राप जानते हैं कि भ्रान्घ प्रदेश में साइक्लोन धाया श्रीर बहुत बरवादी हुई। जब इस सदन में यह प्रश्न उठाया गया तो तत्कालीन कृषि मन्त्री ने इस बात की कबूल किया कि हमारा मिटिरियोलोजिकल विभाग पुरी तरह से तैयार नहीं था। अगर ठीक टाइम पर लोगों को मालूम हो जाता तो इतनी बरबादी नहीं होती। इसलिए प्रावश्यकता इस बात की है कि सारी व्यवस्था को स्ट्रीमलाइन किया जाय ताकि इस प्रकार की बरवादी जो नेचरल क्लेमिटीज के कारण हो जाती है उसको कम किया जा सके। सारे एडमिनिस्टेशन को स्ट्रीमलाइन भौर मियर अप करने की जरूरत है।

इसी प्रकार से बाढ़ का मामला है। बाढ़ एक ऐंसा मसला है जिस पर हमारा कब्जा हो सकता है और बाढ़ के कारण हमारे देश में जो बरबादी होती है उसको रोका जा सकता है। कण्टिजेंसी फण्ड से बो रुपया लिया जाता है वह एक तरह से इस प्रकार की कठिनाइयों को दूर करने के लिए ही लिया जाता है। धगर हम पिछले तीस साल से इन बातों की तरफ ध्यान देते तो जो बरबादी धाज इन नेचुरल क्लेमिटीज की दजह से होती है वह न होती।

(The Vice-Chairman (Shri U. K. Lakshmana Gowda) in the Chair)

श्रीमन्, बिहार में एक पश्चिमी कोसी कैनाल प्रोजन्ट है। पण्डित जवाहरलाल

नेहरू ने उसका उदघाटन किया था। उसके बाद श्री लाल बहादुर शास्त्री जी ने उसका उद्घाटन किया और फिर श्रीमती इन्दिरा गांधी ने उसका उद्वाटन किया। लेकिन पश्चिमी कोसी नहर अभी तक नहीं बनाई गई है। इसका नतीजा यह है कि उत्तरी बिहार का इलाका श्रभी भी बाढ़ से तबाह होता है। इसी प्रकार की अन्य बहत सी प्राचनंदत जिनको अभी तेक पुरा नहीं किया गया है। मैं समझता हं कि अगर वाढ़ को रोकने के लिए इस प्रकार की योजनाम्रों पर मस्तैदी से काम किया जाय तो बाह की विभीशिका को काफी हद तक रोका जा सकता है। ऐसी हालत में मेरा कहना यह है कि अगर हम अपनी एडमिनिस्ट्रे-टिव मशीनरी को अप टूडेट करें, उसकी गियर प्रप करें और उसको स्ट्रीम लाइन करें तो इन कठिनाइयों से जो बरबादी होती है, उसको धासानी से रोका जा सकता है। हम पिछले 30 सालों **से** मनी तक इन समस्याओं को हल नहीं कर पाये हैं। कण्टीजेंसी फण्ड से पैसा निकालने में जो मिसमैनेजमेंट होता है. जो फिज्लखर्ची होती है उसको रोकने की जरूरत है। इसलिए मेरा सरकार स यह निवेदन है कि वह एक जांच कमी शत बनाये जो इस बात को देखे कि जो पैता रिलीफ के लिए दिया जाता है उसका गलत रूप में तो उपयोग नहीं होता है। भाज जरूरत इस बात की है कि जो रुपया गलत ढंग से खर्च होता है उसको रोका जाय। इसीलिए मेरा संशोधन है कि पहले भ्राप केवल 140 करोड़ की ही मांग करें ग्रीर बाद में ग्राप 10 करोड़ की मांग फिर कर सकते हैं।

इसलिए मेरा संबोधन है कि श्राप इस राशि को 150 करोड़ करने के बजाये

140 करोड़ रु० ही रखें।

and Contingency

Fund of India (Amdt.) Bill, 1980 Ordinance, 1979

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जैसा मैंने कहा है हि । र र ज एडिमिनिस्ट्रेंटिव मशीनरी है उसकी स्ट्रीम-लाइन किया जाए। जिस प्रकार से आग बुझाने के लिए फायर बिगेड की स्थापना की गई है उसी प्रकार से फलड बिगेड ग्रीर साइक्लोन बीगेड की स्थापना की जानी चाहिए ताकि जब बाड़ भावे या साइक्लोन भावे तो तुरन्त लोगों को सहायता पहुंचाई जा सके और उनके सम्बन्ध में लोगों को पहले से ही सुचित किया जा सके। इन भव्यों के साथ मैं भ्रपना सगोधन पेशा करता हूं ग्रीर इस विधेयक का भी समर्थन करता हूं।

The question was proposed

श्री खगन्नाथ पहाँ हिया: श्रीमन्, मैंने श्री शिव चन्द्र झा की एमेंडमेंट को ठीफ तरह से देखा है। मैं समझता हूं फि इस मौके पर उसकी कोई सिगनि-फिकेन्स नहीं होती है, क्योंकि जैसा मैंने निवेदन किया है, न तो हम कोई पीरियड कड़ा रहे हैं भौर न ही कोई एमाउण्ट कड़ा रहे हैं। यह बिल एक लिमिटेड पीरियड के लिए हैं। इसलिए उनको इस सम्बन्ध में बेताब नहीं होना चाहिए।

छन्होंने जो दूसरी बात कही है, ससको मैं छेड़ना नहीं चाहता हूं क्योंकि मामला फिर राजनैतिक बन जाता है। यह बात जो छन्होंने कही यह सही मालूम पड़ती है। पिछले तीन सालों में जो सरकारें राज्यों में रही, उन्होंने हो सकता है कि मिस-एप्रोप्रिएशन किया हो। झा साहब बिहार के बारे में ज्यादा जानते हैं, दूसरे सदस्य दूसरी जगहों के बारे में ज्यादा जानते होंगे। ऐसी शिकायतें हमारे पास भी ग्राई हैं। क्षेकिन चूंकि वे सरकारें दूसरी पार्टियों की सरकारें हैं, इसलिए हम उनके बारे में कुछ कहना नहीं चाहते। मैं झा साहब की इस बात के लिए समर्थन करता हं कि हो सकता है

कि बिहार में और दूसरे राज्यों में इस तरह के फण्ड का मिस एप्रोप्रिएशन हम्रा हो। उन्होंने कहा कि क्या सरकार इसकी जांच कराएगी । सरकार जांच कराने को तैयार है । लेकिन मश्किल है कि जब इस तरह की जांच कराने की भारत सरकार बात करती है तो राज्य सरकारें ही नहीं बल्कि झा साहब जैसे सदस्य भी उसका विरोध करने के लिए खड़े हो जाते हैं। मैं यही कहना चाहता हं कि जो बातें हमारे ध्यान में लाई जा रही हैं, जिनमें ऐसा लगता हैं कि हो सकता है कि फण्ड का मिस एप्रोप्रिएशन हुआ हो, इस तरह के मामले जो उनके ध्यान में हीं वह हमें बतावें और हमारे पास भी जो शिकायतें माई हैं, उनकी हम जांच करेंगे, यह मैं माननीय सदस्य को आश्वासन देता है। भव भारत सरकार इस बात को ज्यादा बर्दास्त नहीं करेगी कि राज्य सरकारों को केन्द्र से पंसा भी मिले और वे उल्टी बातें भी करती चली जायें । मैं माननीय झा साहब से कहना चाहता हं कि यदि जरूरत हुई तो इस बारे में जांच करने पर विचार किया जायेगा, इतना ही मझे इस बारे में निवदन करवा है।

THE VICE-CHAIRMAN (SHRI IT. K. LAXSHMAN GOWDA): Now *I* put Mr. Jha's amendment to vote, the question is:

"That the Rajya Sabha recommends to the Lok Sabha that the following; amendment be made in the Contingency Fund of India (Amendment) Bill, 1980, as passed by the Lok Sabha, namely:—

•That at page 1, lines 13 and 14, *for* the words "one hundred and fifty crores of rupees" the wards "one hundred and forty crores of rupees" be substituted."

The motion voae negatived.

[RAJYA SABHA]

and Contingency 180 Fund of India (Amdt.) Bill. 1980

THE VICE-CHAIRMAN K. GOWDA): The question is:

(SHRI V,

"That clause 2 stands part of the Bill."

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The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, 1 move:

'That the Bill be returned."

The question was proposed.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, I do not want to take much time of the House. I want to make just one suggestion. After all, this appropriation Bill was necessitated by the occurrence of unforeseen drought and the unforeseen elections for which no budgetary provisions could be made. Therefore, let us not make a political issue here. What I want to suggest is, the havoc brought by floods and droughts in some or the .other State is a usual phenomenon. It is going on. Although we say that this country is one, we do not realise that the havoc brought by these floods and droughts in any part of the country is a national calamity. Unfortunately, bulk of the burden is sought to be put on a particular State. The .State finances are not good. I understand that the Centre's finances are also not good. Therefore, what I suggest is this. Sometimes during war period we had the war risk insurance. Money was collected from people who could pay- 1 would ask the Government to consider very seriously whether we should not create a national calamity risk insurance and collect money from richer sections of the people. Whenever there is such a calamity somewhere, funds could b» rushed quickly and the State

concerned need not be forced to bear the burden.

I know you. cannot answer but I would like you to convey this suggestion not only to the Finance Minister, but to the entire Cabinet. This is a suggestion worth considering. Every year floods take-place in the Brahmaputra in Assam or in Kosi or somewhere. We have got the cyclone troubles in Kerala and Andhra. Every time the State Government advances some money against the plan provisions. Therefore, the plan provisions, naturally go down and they have got to cut down the plan expenditure. Therefore, if they take it to be the national calamity, the entire nation must bear the burnt. That means, the poor people cannot bear it. So, why can't you institute a national calamity insurance fund and collect money from the richer sections of the people, from the bigger industrial houses so that something like war risk insurance could be created. I was asking the previous Government about what had happened to the war risk insurance and the money collected under that scheme. They said that it had been eaten away, it had been spent as part of the budgetary expenditure. This should not be done. It should be kept separately and every time there is such calamity funds must be immediately rushed there. This is all I would say. I am not expecting a reply from him. I am only expecting a reply that he would convey it to the Government.

SHRI JAGANNATH PAHADIA: It is a good suggestion. It deserves consideration.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The question fs;

"That the Bill be returned."

The motion was adopted.